

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.356/MP/2022

- Subject : Petition under Section 79(1)(f) of the Electricity Act 2003 seeking declaration/ approval of Change in Law events and compensation on account of increase in cost of power generation by MB Power (Madhya Pradesh) Limited due to mandatory blending of domestic coal with imported coal in compliance of the directives issued by Ministry of Power, Government of India, which constitute as Change in Law event in terms of Article 21 of the Agreement for Procurement of Power dated 18.5.2022.
- Date of Hearing : 13.4.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)
- Respondents : Haryana Power Purchase Centre (HPPC) and 2 Ors.
- Parties Present : Shri Amit Kapur, Advocate, MBPMPL
Shri Akshat Jain, Advocate, MBPMPL
Shri Sagnik Maitra, Advocate, MBPMPL
Shri Abhishek Gupta, MBPMPL
Shri Shubham Arya, Advocate, HPPC
Ms. Poorva Saigal, Advocate, HPPC
Ms. Pallavi Saigal, Advocate, HPPC
Shri Ravi Nair, Advocate, HPPC
Ms. Shikha Sood, Advocate, HPPC
Ms. Anumeha Smiti, Advocate, HPPC
Ms. Reeha Singh, Advocate, HPPC

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that vide Record of Proceedings for hearing dated 9.2.2023, the Respondents were directed to file their reply by 10.3.2023. However, the Respondent, HPPC has filed its reply on 10.4.2023 and thus, the Petitioner may be permitted some time to examine the said reply and file its rejoinder thereof.

2. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its rejoinder within two weeks with copy to the other side.

3. The Petition shall be listed for hearing on 25.5.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**